



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 24<sup>TH</sup> DAY OF FEBRUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE R DEVDAS**

**WRIT PETITION NO. 5935 OF 2025 (KLR-RES)**

**BETWEEN:**

SMT.ARUNA @ NARASAMMA  
W/O. LATE RAJENDRA REDDY  
D/O. LATE MUDDAPPA REDDY  
AGED ABOUT 54 YEARS  
RESIDING AT VILLA NO.20  
TMR ORCHID, SAMPIGEHALI VILLAGE  
JAKKUR POST, YELAHANKA HOBLI  
BENGALURU 560 064.

...PETITIONER

(BY SRI. RAMESH N., ADVOCATE)

**AND:**

1. THE STATE OF KARNATAKA  
BY ITS SECRETARY  
DEPARTMENT OF LAND RECORDS  
M S BUILDING  
BENGALURU 560 001.
2. THE JOINT DIRECTOR OF  
LAND RECORDS  
K.R. CIRCLE  
BENGALURU 560 001.
3. THE ASSISTANT DIRECTOR OF  
LAND RECORDS





YELAHANKA ZONE  
BENGALURU NORTH  
BENGALURU 560 064.

4. THE SURVEYOR  
OFFICE OF THE  
SURVEY SETTLEMENT DEPARTMENT  
YELAHANKA ZONE  
BENGALURU NORTH  
BENGALUR 560 064.

...RESPONDENTS

(BY SMT. NAVYA SHEKAR, AGA)

THIS WP IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO DIRECTING THE RESPONDENTS TO CONDUCT HADDUBASTU IN RESPECT OF PROPERTY BEARING SY.NO.68/2 MEASURING 2 ACRES 19.08 GUNTAS AND SY.NO.68/4 MEASURING 24 GUNTAS OF CHOKKANAHALLI VILLAGE, YELAHANKA HOBLI, BENGALURU URBAN AS PER THE APPLICATIONS FILED BEFORE THEM BY THE PETITIONER HAVING RECEIVED THE AMOUNT FOR CONDUCTING HADDUBASTU AS PER ANNEXURE-B AND C AND APPLICATION NO.20050125537757 AND 20050125537935 DATED 27.01.2025 AND ETC.

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:



CORAM: HON'BLE MR. JUSTICE R DEVDAS

**ORAL ORDER**

Learned Additional Government Advocate takes notice for all the respondents.

2. The grievance of the petitioner is directed towards the impugned endorsement of Annexure-A dated 06.02.2025 issued by respondent No.3 - Assistant Director of Land Records, Yelahanka Taluk, declining to conduct the survey and Haddubasthu on the ground that there are civil litigations in O.S.No.1453/2023, O.S.No.645/2024, O.S.No.2186/2023 and O.S.No.2185/2023 and there were interim orders passed by the Civil Court. Learned counsel for the petitioner however submits that O.S.No.1453/2023 concerns the subject matter of this writ petition and the other three suits do not pertain to the land in question. The learned counsel further submits that the petitioner has also filed O.S.No.645/2024 seeking permanent injunction and all the suits mentioned therein are pending consideration.

3. When admittedly there are disputes between the petitioner and the neighbours and two suits are pending



consideration in respect of the lands in question, normally this Court would direct the Survey Settlement Authorities not to go ahead with the survey. On the other hand the parties can always make an application before the Civil Court seeking appointment of a Commissioner in the form of ADLR to survey the property. If need such an application can be considered by the Civil Court and pass necessary orders if the survey is required to be conducted. If the petitioner has already filed such an application, the Civil Court may proceed to consider such an application and pass necessary orders.

Accordingly, writ petition stands ***disposed of.***

Learned Additional Government Advocate is permitted to file memo of appearance within a period of four weeks from today.

**Sd/-**  
**(R DEVDAS)**  
**JUDGE**